

File no. 1-1679/FSSAI/Imports/2017
Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety and Standards Act, 2006)
(Imports Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, 13th July, 2017

ORDER

The Food Authority had issued order or advisory or guideline, from time to time for ensuring the safety and wholesomeness of food articles imported into India. The advisories at serial no. 1 to 8 and serial no. 9 to 11 are covered under FSS Food (Import) Regulations, 2017 and FSS (Food Product Standards and Food Additives) Amendment Regulations, 2016 respectively. Hence, the following advisories are superseded by the above mentioned regulations and are no more in force.

S.No	Advisory Subject	Advisory Date
1	Guidelines related to imported Food Clearance Process by FSSAI's Authorised officers	28 th September, 2010
2	Re-testing of sample of imported food articles	3 rd November, 2010
3	Ad- Hoc guidelines related to imported Food clearance Process by FSSAI's Authorised officers	20 th May, 2011
4	Ad- Hoc guidelines related to imported Food clearance Process by FSSAI's Authorised officers	12 th October, 2011
5	Ad-Hoc instructions related to imported Food clearance process by FSSAI's Authorised officers regarding Date of manufacture and Batch number	15 th December 2011
6	Guidelines regarding Clearance of food consignments imported in India for Research & development purposes	30 th March, 2012
7	Guidelines for import of food articles meant for exhibition and tasting purposes	19 th February, 2015
8	Introduction of self-declaration system to substitute affidavits in the Food Import Clearance System	27 th March, 2015
9.	Clarification regarding chocolates containing vegetable oil	14 th November, 2012
10.	Use of Vegetable fat in chocolate	26 th November, 2012
11.	Clarification regarding testing of filled chocolate	20 th February, 2013



(S. K Yadav)
Director (Imports)

To:

1. All the Authorised Officers, FSSAI

Copy to for information to:

1. Director Customs with a request to circulate to all the Custom Officials notified as Authorised Officers.
2. PPS to Chairperson, FSSAI
3. PS to CEO, FSSAI
4. CITO, FSSAI (for uploading on website)

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